

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 349 OF 2017 &
IA NOS. 945 & 944 OF 2017

Dated: 9th January, 2018

Present: **Hon'ble Mr. Justice N.K. Patil, Judicial Member**
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

GRIDCO Limited	...	Appellant(s)
Vs.		
Power Grid Corporation of India Limited & Ors.	...	Respondent(s)

Counsel for the Appellant (s)	:	Mr. Raj Kumar Mehta Ms. Himanshi Andley
Counsel for the Respondent(s)	:	Mr. Anand K. Ganesan Ms. Swapna Seshadri Ms. Parichita Chowdhury for R-1 Mr. Rajiv Srivastava Ms. Garima Srivastava Ms. Gargi Srivastava for R-13

ORDER

The learned counsel, Mr. Raj Kumar Mehta, appearing for the Appellant prays for another four weeks' time to serve notice to the un-served Respondents i.e. Respondent Nos. 15, 17, 19 & 20.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

The learned counsel appearing for the Appellant is permitted another four weeks' time to serve notice to the un-served Respondents i.e. Respondent Nos. 15, 17, 19 & 20.

List this matter on 13.02.2018, as requested.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member